

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) The work on this project was started in the year 1963.

(b) The construction of the entire length of the railway line along with minimum requirements at the stations for commissioning the line for carrying construction and other materials of Calcutta Port Commissioner, I.O.C., M.M.T.C. etc was completed and opened on 16-1-69. The electrification of the section is also nearing completion.

(c) This line has not yet been opened for passenger traffic. It has been decided to introduce EMU services in this section for which it is necessary to construct high level platforms and also to complete the electrification. Hence we have to defer the running of passenger trains.

(d) Running of passenger trains on the Panskura-Haldia Section will be introduced immediately after the construction of high level platforms and the electrofication are completed.

कतिपय फर्मों द्वारा सोडा एश का उत्पादन

10. डा० लक्ष्मीनारायण पांडेय : क्या पेट्रोलियम और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) धांगधरा कैमिकल्स, धांगधरा (सौराष्ट्र, गुजरात) तथा सौराष्ट्र कैमिकल्स पोर्बन्दर (सौराष्ट्र-गुजरात) द्वारा 73-74 में कितना सोडा एश उत्पादित किया गया ;

(ख) उत्पादित मात्रा में से कितने प्रतिशत सोडा एश शासकीय नियंत्रण द्वारा जनसाधारण को उपलब्ध कराया जाता है तथा कितने प्रतिशत उत्पादकों द्वारा निजी तौर पर वितरित होता है; और

(ग) क्या सरकार का सोडा एश पर कोई मूल्य नियंत्रण भी है ?

पेट्रोलियम और रसायन मंत्रालय में उप मंत्री (श्री सी० पी० माज्ही) : (क) मैसर्स धांगधरा कैमिकल्स और मैसर्स सौराष्ट्र कैमिकल्स द्वारा 1973-74 के दौरान क्रमशः 55697 और 169970 मीटरी टन सोडा राख का उत्पादन किया गया ।

(ख) और (ग). सोडा एश के विक्रय मूल्यों तथा वितरण पर किसी प्रकार का नियंत्रण नहीं है ।

### Import of Crude Oil

11. SHRI P. A. SAMINATHAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether India approached direct certain nations for the supply of crude oil to India but failed to obtain the same;

(b) if so, the names of countries approached for the supply of oil to India;

(c) to what extent the oil producing countries have agreed to supply oil to India on concessional rates;

(d) whether Government have asked the oil companies operating in the country to purchase more crude or has allowed them to get more oil from the other nations; and

(e) to what extent the oil shortage will be met in 1975?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C. P. MAJHI): (a) and (b). Arrangements for the supply of crude oil during 1975, on a bilateral basis have so far been made as indicated below:

Name of the country	Qty/Million tonnes
Iran . . . . .	3.8
Iraq . . . . .	2.8
Saudi Arabia . . . . .	1.1

Negotiations for obtaining crude from the United Arab Emirates are in progress.

(c) It is not in the public interest to disclose the terms of supply.

(d) No, Sir.

(e) Consistent with the availability of foreign exchange resources, efforts will be made to sustain the essential requirements of the country.

#### Loss incurred by Narrow Gauge Lines

12. SHRI HARI SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether the narrow gauge lines of the country have incurred an unprecedented heavy loss during the last year;

(b) if so, the reason therefor; and

(c) the broad outlines of the above loss?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) No.

(b) and (c). Do not arise.

#### Inquiries by MRTP Commission

13. SHRI MUKHTIAR SINGH MALIK: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS

be pleased to state:

(a) whether any inquiries have been conducted or are being conducted by the Monopolies and Restrictive Trade Practices Commission under section 10 of the MRTP Act, 1969;

(b) the number of such inquiries including names of the industrial houses and the dates of inquiries during the last one year; and

(c) the results of the enquiries and the action taken by Government in each case?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). Information relating to the inquiries by the MRTP Commission under section 10 of the MRTP Act, 1969 is contained in the three Annual Reports on the execution of the provisions of the Act for years 1971 to 1973, copies of which have been laid on the Table of the House. A Statement, furnishing the required information for the year 1974 is laid on the Table of the House. [Placed in Library. See No. LT-8884/74].

(c) As the MRTP Commission exercises mandatory powers under section 37 of the MRTP Act in respect of inquiries into the restrictive trade practices indulged in by undertakings, the question of Government taking any action in the matter does not arise.

#### Nationalisation of Foreign Oil Companies

14. SHRI D. K. PANDA:

SHRI ARVIND M. PATEL:

SHRI VEKARIA:

Will the Minister of PETROLEUM AND CHEMICALS

be pleased to state:

(a) whether Government have finally decided to nationalise the